

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.415
CP/208/ND/2023

IN THE MATTER OF:

Tej Karan Bajaj	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 15.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Ashok Sachdeva, Authorized Representative
For the Respondent	: Mr. P. Nagesh Sr. Adv., Ms. Mahima Shekhawat, Mr. Akshay Sharma, Adv. Mr. Abdul Sami, CS

ORDER

Due to paucity of time, the matter is adjourned to **21.05.2024**.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)